

**IN THE NATIONAL COMPANY LAW TRIBUNAL: NEW DELHI**  
**SPECIAL BENCH**

**ITEM NO. 1**  
**(IB)-502(PB)/2020**

**IN THE MATTER OF:**

Dinesh Sanitary Store

.... Applicant/petitioners

v.

CHD Developers Ltd & anr.

.... Respondent

**Order under Section 9 of Insolvency & Bankruptcy Code, 2016**

**Order delivered on 18.02.2020**

**Coram:**

**DR. DEEPTI MUKESH**

**HON'BLE MEMBER (JUDICIAL)**

**SH. S.K. MOHAPATRA**

**HON'BLE MEMBER (TECHNICAL)**

**PRESENT:**

For the Petitioner

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For the Respondent


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**ORDER**

Notice to show cause as to why the Corporate Insolvency Resolution Process be not initiated in respect of Corporate Debtor-Respondent for 03.03.2020.

Process dasti.

List for further consideration on 03.03.2020.

Sd/-

**(S.K. MOHAPATRA)**  
**MEMBER (TECHNICAL)**

Sd/-

**DR. DEEPTI MUKESH**  
**MEMBER (JUDICIAL)**